

CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH  
KOLKATA

**LIBRARY**

O.A.No.350/00449/2015

Date of Order : 24-09-2015

Present : Hon'ble Mr Justice G. Rajasuria, Judicial Member  
Hon'ble Ms Jaya Das Gupta, Administrative Member

MANAGAR PRASAD

.....Applicant

-Versus-

E. RAILWAY

.....Respondents

For the applicants : Mr. N. Roy, Counsel  
For the respondents : None

**ORDER (ORAL)**

**JUSTICE G.RAJASURIA, JM,**

Heard Ld. Counsel for the applicant. This O.A has been filed seeking the following reliefs:

"8.(a) To issue direction upon the respondents to give appointment under the Largess Scheme to his son.

(b) To issue further direction upon the respondent to consider the case of the applicant son where and when the written test is held on 8-9-13 and the applicant appeared in written test but till date no decision has been taken by the respondents and according to that the applicant son be given appointment forthwith.

(c) Any other order or orders as the Learned Tribunal deem fit and proper.

(d) To produce connected departmental record at the time of hearing."

2. Learned counsel for the applicant would submit that under the Largess Scheme the applicant has been invited to participate in the written test and made to undergo medical examination. Thereafter, there is no response from the respondent authority. Whereupon the representation dated 26.9.2013 was made by the applicant for which also there is no reply.

Hence in these circumstances without deciding the matter on merit we would like to give the following direction :



2  
The respondent authority shall consider the representation dated 26.9.2013 within a period of 2 months from the date of receipt of a copy of this order and communicate the result immediately thereafter to the applicant.

O.A is accordingly disposed of. No costs.

( JAYA DAS GUPTA )  
ADMINISTRATIVE MEMBER

( G. RAJASURIA )  
JUDICIAL MEMBER

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